

.ITEM NO.9 COURT NO.12 SECTION III
S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

I.A. 3/2016, I.A.4/2016, I.A.5/2016 in in Civil Appeal No(s).
9590/2011

STATE OF U.P.& ORS.

Appellant(s)

VERSUS

M/S KESAR ENTERPRISES LTD.

Respondent(s)

(For substitution and c/delay in filing substitution appln. And
exemption from filing O.T.)

Date : 08/03/2017 These applications were called on for hearing
today.

CORAM :

HON'BLE MR. JUSTICE ADARSH KUMAR GOEL
[IN CHAMBER]

For Appellant(s) Mr. Abhinav K.Malik,Adv.

Mr. Ravi Prakash Mehrotra,Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following

O R D E R

I.A. for exemption from filing O.T. is allowed.

Delay in filing substitution application is allowed.

Interlocutory application for substitution is
allowed.

(Madhu Bala)

(Parveen Kumari)

Court Master

Court Master